

### Import of Coconut Oil

1027. PROF. P. J. KURIEN: Will the Minister of COMMERCE be pleased to state:

(a) the total quantity of coconut oil imported during the last one year;

(b) whether there is any proposal to import coconut oil from Philippines; and

(c) whether Government of Kerala have objected to such import?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA): (a) Information regarding the imports during the last one year is not yet available. However, in 1981-82, upto July 1981, the total quantity of coconut oil imported was 11,941 tonnes.

(b) and (c). Import of coconut oil is canalised through the State Trading Corporation. However, there is a limited provision for direct import as replenishment against exports of fatty acids/fatty amines under the import policy for Registered Exporters. The Government of Kerala had objected to the import of coconut oil but the canalising agency has not made any imports of this item so far. There is also no decision as yet to import coconut oil from Philippines, by the canalising agency.

### Erosion in Resources of States

1028. SHRI SOMNATH CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware about the problems of States regarding the revision of dearness allowance and pay which have eroded their resources in a big way; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) At the time of finalising the Annual Plan of the States, the States resources are assessed after taking into account all foreseeable expenditures including revision of pay and DA.

### Nationalisation of Swadeshi Group of Mills

1029. SHRI R. N. RAKESH:

SHRI CHINTAMANI JENA:

SHRI AMAR ROYPRADHAN:

Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 3170 on 22nd October, '82 regarding working of Swadeshi Group of Mills and State:

(a) what are the provisional working results of the year 1982-83;

(b) the reasons why Government are hesitating to completely take over and or nationalise the Swadeshi Cotton Mills Co. Ltd. with all its units and subsidiary Swadeshi Mining and Manufacturing Co. Ltd. in the national interest and to ensure employment of over 15000 workmen and also to accelerate modernisation programme with public investments; and

(c) If National Textile Corporation has made no investment in modernisation of these mills despite five year take over period expiring in April 1983, the reasons why immediate nationalisation is not resorted to?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA): (a) The Swadeshi Group of Mills incurred a provisional loss of Rs. 5.53 crores during the period from April to December, 1982.

(b) and (c). The six industrial undertakings (textile mills) belonging to the Swadeshi Cotton Mills Co. Ltd. have been taken over under the provisions of the Industries (Development and Regulation) Act, 1951. It cannot be indicated whether the taken-over units will be nationalised.

**Demand for Helicopter Service for Mail and Passengers by People of Zanskar in Ladakh**

1030. SHRI P. NAMGYAL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that twice monthly helicopter service by the Ministry of Defence in collaboration with the Himachal Pradesh Government has been introduced for the land-locked areas of Lahaul and Spiti District of Himachal Pradesh State; and

(b) whether such a demand for starting of helicopter service for mail and passengers has also been made by the people of Zanskar in Ladakh and if so, steps taken by Government of India in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO): (a) On a request from the Himachal Pradesh Government, it has been agreed to operate a bi-monthly helicopter service in Lahaul and Spiti valley upto April, 1983.

(b) Though a proposal to start a helicopter service in Zanskar has been received, no decision to start such a service has so far been taken.

**Suspension of Civilian Employees working in Armed Force Headquarters and Inter-Service Organisations**

1031. SHRI R. L. P. VERMA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that large number of civilian employees working in the Armed Forces Headquarters and

Inter-Service Organisations are under suspension for a long time; some of them have neither been informed of the grounds of suspension nor given an opportunity to appeal against suspension to higher authorities and subsistence allowance of some of them has also not been increased as per the requirement of statutory provisions of F. R. 53;

(b) if so, what are the details of such suspended employees; when were they suspended, reasons for not informing them of the charges necessitating their suspension and status quo in their subsistence allowances; and

(c) details of steps taken to revoke their suspension?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO): (a) to (c). 14 civilian employees of Armed Forces Headquarters and Inter-Service Organisations belonging to Armed Forces Headquarters cadres are under suspension. The details are given in the Annexure.

11 out of these 14 individuals have been suspended consequent on their arrests by Police authorities on criminal charges. The remaining 3 have been suspended for serious violations of Conduct Rules.

Reasons for suspension have not been intimated only in one case as the preliminary investigation report in his case is still under consideration.

The subsistence allowance has been reviewed in respect of 9 individuals. Review has not become due in one case and review of remaining 4 cases is in progress.